

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 206 of 1993
T.A. No.

DATE OF DECISION 12-5-1993

Shri D.D. Solanki Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. **N.B. Patel** Vice Chairman

The Hon'ble Mr. **V. Radhakrishnan** Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri D.D. Solanki
 H.No. 177040/25,
 Jivram Bhatt's Chawl,
 Rajpur, Gomtipur
 Ahmedabad

Applicant.

Advocate Mr. M.S. Trivedi

Versus

1. Union of India
 Through The Secretary
 Ministry of Labour
 New Delhi

2. Chief Officer,
 National Service Scheme
 C/o Regional N.S.S.,
 Near Sardar Society,
 2, Amul Society, Paldi
 Ahmedabad.

Respondents

Advocate Mr. B.R. Kyada

O R A L J U D G E M E N T

In

O.A. 206 of 1993

Dt. 12-5-1993

Per Hon'ble Shri N.B Patel

Vice Chairman

Mr. Trivedi states that the applicant has made representation dated 11th September 1991 to the second respondent but the said representation is still not decided by the ^{said} respondent no.2. The respondent no.2 is directed to take the decision on the representation of the applicant within three weeks of the date of the

receipt of the copy of this order, and communicate his decision to the applicant within one week after taking it.

2. In view of these directions, Mr. Trivedi seeks permission to withdraw the application with ~~the~~ ^{the} liberty to move fresh application in ^{event of} ~~event of~~ being not satisfied with the decision taken on his representation. ^{accordingly} Permission granted. Application stands disposed of as withdrawn.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

① Application No. 206 of 19 93.

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 7/6/93

Countersigned :

ashok/46
Section Officer/Court officer

lchshala
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE CA/206/93 OF 19

NAMES OF THE PARTIES Sh. D.D. Salanki

VERSUS
U.A.I. & a/s

PART A B & C

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1.	Application.	1-14.
2.	Judgment dt. 12/5/83	